

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

Date of Decision: 16/05/2018

**Misc. Application No.108 of 2018**  
**And**  
**Appeal No.142 of 2018**

Mr. Arvind Bhimji Makwana  
7/146, Municipal Slum Quarters,  
Opp. Tirupati Estate, Saraspur,  
Ahmedabad, Gujarat.

... Appellant

Versus

Securities and Exchange Board of India  
Plot No.C4-A, 'G' Block,  
Bandra Kurla Complex,  
Bandra (East),  
Mumbai – 400 051.

... Respondent

**WITH**  
**Misc. Application No.109 of 2018**  
**And**  
**Appeal No.143 of 2018**

Mr. Prajapati Ganeshbhai Punamchand  
59, Hirabhai Market,  
Diwaan Ballubhai Road,  
Ahmedabad, Gujarat.

... Appellant

Versus

Securities and Exchange Board of India  
Plot No.C4-A, 'G' Block,  
Bandra Kurla Complex,  
Bandra (East),  
Mumbai – 400 051.

... Respondent

**WITH**  
**Misc. Application No.110 of 2018**  
**And**  
**Appeal No.144 of 2018**

Mr. Naidu Mohanbhai Narayanbhai  
74/1772, Gujarat Housing Board,  
Meghani Nagar,  
Ahmedabad, Gujarat.

... Appellant

Versus

Securities and Exchange Board of India  
Plot No.C4-A, 'G' Block,  
Bandra Kurla Complex,  
Bandra (East),  
Mumbai – 400 051.

... Respondent

Mr. Shahid Pathan, Advocate for Appellants.

Mr. Nishant Upadhyay, Advocate i/b K. Ashar & Co.  
for the Respondent.

**CORAM** : Justice J.P. Devadhar, Presiding Officer  
Dr. C.K.G. Nair, Member

**Per** : Justice J.P. Devadhar (Oral)

1. Not on board. Mentioned by the Counsel for appellants and taken up for hearing by consent of the parties.
2. After the matters were argued for some time, Counsel for appellants sought to withdraw the appeals and also the Misc. Applications with liberty to file fresh appeals along with Misc. Applications by incorporating additional documents in the memo of appeal as are deemed necessary.

3. Accordingly, all three appeals as also the Misc. Applications are allowed to be withdrawn with liberty to file fresh appeals along with Misc. Applications within a period of four weeks from today.

4. If fresh appeals along with Misc. Applications are filed within four weeks from today, then the court fees paid on the present appeals may be adjusted against the court fees payable on fresh appeals that may be filed by the appellants.

5. All three appeals as also Misc. Applications are disposed of in the above terms with no order as to costs.

Sd/-  
Justice J.P. Devadhar  
Presiding Officer

Sd/-  
Dr. C.K.G. Nair  
Member

16/05/2018  
prepared & compared by-dg